

12.05 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 851 DATED 24TH APRIL, 1979 RE. VACANCIES OF HIGH COURT JUDGES IN GUJARAT.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr Speaker, Sir, in answering supplementary questions on the 24th April, 1979 to Starred Question No 851, I had mentioned that the proposal of the Chief Justice of the Gujarat High Court for appointment of Judges in that High Court was received from the State authorities on the 30th November, 1978. I regret to inform the House that there was a slight error in the information given to the House which I would like to correct. While the proposals regarding all other names under consideration had been received on November 30, 1978, the proposals in respect of one of the persons under consideration had been received on 9th May, 1978. With regard to him further correspondence had to be exchanged with the State authorities thereafter and the process of consultation with the Chief Justice of India completed.

2. The omission made while answering supplementary questions on 24th April, 1979 to Starred Question No. 851 was brought to my notice on 9th May, 1979 and hence notice for making the correction could not be given earlier. The delay in making the statement is regretted.

MR. SPEAKER: Shri George Fernandes to introduce a Bill.

SHRI P. PARTHASARTHY (Rajampet): Sir, I have given you a notice; Andhra Pradesh is affected by cyclones; the Minister should make a statement; that is very important.

MR. SPEAKER: Now, we are on some other matter. It will be allowed in due course.

SHRI P PARTHASARTHY: Is the Minister ready to make a statement?

MR. SPEAKER: There is a calling attention. The Minister must get the information; let us go on orderly. The Minister is not responsible for this. We would discuss the matter.

12.07 hrs.

HINDUSTAN TRACTORS LIMITED
(ACQUISITION AND TRANSFER OF
UNDERTAKINGS) AMENDMENT
BILL*

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to move for leave to introduce a Bill to amend the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978."

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

MR. SPEAKER: Before we proceed to matters to be raised under Rule 377, I would like to put the record straight about certain things which happened on Thursday last. While we were discussing the adjournment motion, the hon. Member, Shri Qureshi, raised certain objections and gave an impression that I have been more liberal to ruling Party members rather than the opposition Members. I would like to place before the House the actual time taken by the various